

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

**ORIGINAL APPLICATION NO.631/2013 WITH
MA NO.300/2013**

Date of Order: 25.5.2016

CORAM

**Hon'ble Dr. K.B.Suresh, Judicial Member
Hon'ble Ms. Meenakshi Hooja, Administrative Member**

Heera Lal S/o Shri Moola, aged about 54 years, presently working as Gangman , Inspection Works, Bayana, District Bharatpur. R/o Village Tarpur (Jogiyon Ka Pura), Post Bhukrawali, Teh. Hindaun City, Karauli (Raj.).

..... Applicant

(By Advocate Ms. Kavita Bhati)

VERSUS

1. Union of India, through its Secretary, Ministry of Railways, Rail Bhawan, New Delhi.
2. The Divisional Railway Manager, Western central Railway, Jaipur.
3. The Sr. Divisional Engineer (Coordination), Western Central Railway, Kota Division, Kota.
4. Senior Chief Permanent Way Inspector, Western Central Railway, Hindaun City, Hindoun.

..... Respondents

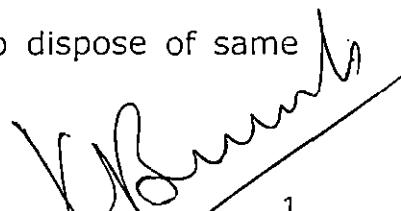
(By Advocate Mr. Anupam Agarwal)

ORDER

(Per Dr. K.B.Suresh, Judicial Member)

Heard.

After hearing both the sides for some time, both the counsels agrees and submit that applicant may be allowed to file a fresh representation and the respondents are directed to dispose of same

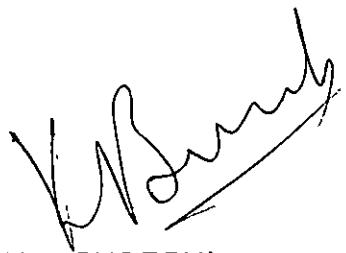


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within a period of 3 months by passing a speaking order. OA is disposed of with no orders as to costs.



(MS.MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER



(DR.K.B.SURESH)
JUDICIAL MEMBER

Adm/